



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		1194 ചിങ്ങം 5 5th Chingam 1194		
		1940 ശ്രാവണം 30 30th Sravana 1940		

PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration
(Special C)

Labour and Skills Department
Labour and Skills (A)

NOTIFICATION

ORDER

No. SPL-C2/290/2018-GAD.

Thiruvananthapuram, 27th July 2018.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala who has been granted leave on full allowances from 4-6-2018 to 13-6-2018 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 4890/2018/GAD dated 27-7-2018, has assumed charge and rejoined duty on the forenoon of 14-6-2018 availing 2-6-2018 (Saturday, non-sitting day) and 3-6-2018 (Sunday-Holiday).

By order of the Governor,
M. C. VALSALAKUMARAN,
Additional Secretary to Government.

G.O. (Rt.) No. 800/2018/LBR.

Thiruvananthapuram, 3rd July 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri V. M. Vinu, Managing Partner, Muthappan Company (Toddy Industry), Anthikkad Range, Thrissur-680 642 (2) Sri Biju, P. G., S/o Gopalan, Licensee T. S. No. 107, Pallathukunnel Veedu, Kattilapuvam P. O., Thrissur-680 028 and the workmen of the above referred establishment represented by the Secretary, Trade Union Center of India, T. U. C. I. District Committee, Thekkarayil Plaza, Shornur Road, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;